debit cards and electronic fund transfer from 53 banks. CBEC has also facilitated integration of Plant Quarantine and FSSAI with EDI system of Customs, for purposes of export and import. These measures will facilitate trade by reducing transaction cost and time.

(iv) In order to provide Indian exporters better access to various markets, the government is engaged in regional, bilateral and multilateral trade negotiations with various countries and trade blocks.

(v) In order to promote exports, the State Governments have been requested to develop their export strategy, appoint export commissioners, address infrastructure constraints restricting movement of goods, facilitate refund of VAT/Octroi/State level cess, and address other issues relating to various clearances etc. and build capacity of new exporters.

(vi) The Government continuously monitors the export performance of different sectors to different countries and takes need based measures from time to time, keeping in view the emerging global financial situation and overall economic implications.

(d) The quantity of incense sticks exported during the last three years are as under:

Quantity in thousand Kgs.

Year	2012-13	2013-14	2014-15
Incense Sticks	42220.29	40092.04	42423.33

Source: DGCI&S

The top ten countries to which the incense sticks have been exported are United States of America, Ethiopia, Nigeria, Egypt, United Arab Emirates, Nepal, Brazil, Malaysia, Chile and Iran.

Direct purchase of land by SEZ promoters

2584. SHRI KIRANMAY NANDA:
SHRI K. C. TYAGI:
SHRI P. BHATTACHARYA:
DR. KANWAR DEEP SINGH:

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether Government would consider the proposal that the promoters of Special Economic Zones (SEZs) should buy land through negotiations with farmers rather than expect it to be acquired by Government;

(b) whether Government will also consider determining the market value of the land as the minimum price;

(c) how many SEZ projects have been sanctioned by Government in the last six months, the State-wise details thereof; and

(d) what criteria were adopted by Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI NIRMALA SITHARAMAN): (a) to (d) As per Entry No. 18 of the State List in the 7th schedule of the Constitution of India, land is a State subject. Land for Special Economic Zones (SEZs) is provided by the concerned State Governments. The Board of Approval (BoA) on SEZs only considers those proposals which have been duly recommended by the State Governments and if land is in the possession of the Developer. Since land is a State subject, State Governments are free to frame any law/rule on the subject. During the last six months, the Board of Approval on Special Economic Zone (SEZ) has approved for setting up of following three SEZs:

Sl. No.	Name of Developer	Location of SEZs	Sector
1.	M/s. Infosys Limited	Sector-85, Noida, Gautam Budh Nagar District, Uttar Pradesh	Information Technology/ Information Technology Enabled Services (IT/ ITES)
2.	M/s. Adani Ports and Special Economic Zone Ltd.	Mundra Taluka, Kutch District, Gujarat	Multi Product
3.	M/s. Infosys Limited	Gokul village, Dharward District, Near Airport Hubli, Karnataka	IT/ITES
4.	M/s. Mantri Developers Private Limited	Nanakramguda village, Serilingampally Mandal, Ranga Reddy District, Telangana	Electronic Hardware and Software including IT/ITES